

HARYANA VIDHAN SABHA

Bill No. 8— HLA OF 2025

THE INSECTICIDES (HARYANA AMENDMENT) BILL, 2025

A

BILL

further to amend the Insecticides Act, 1968.

Be it enacted by the Legislature of the State of Haryana in the Seventy-sixth Year of the Republic of India as follows:—

1. This Act may be called the Insecticides (Haryana Amendment) Act, 2025. Short title.
2. For sub-clauses (i) and (ii) of sub-section (1) of section 29 of the Insecticides Act, 1968, the following sub-clauses shall be substituted, namely:— Amendment of section 29 of Central Act 46 of 1968.
 - “(i) for the first offence, with imprisonment for a term which shall not be less than six months but which may extend to two years and shall also be liable to fine which shall not be less than one lakh rupees but which may extend to three lakh rupees;
 - (ii) for the second and a subsequent offence, with imprisonment for a term which shall not be less than one year but which may extend to three years and shall also be liable to fine which shall not be less than three lakh rupees but which may extend to five lakh rupees.”

STATEMENT OF OBJECTS AND REASONS

The Insecticides Act, 1968 is enacted to regulate the import, manufacture, sale, transport, distribution and use of insecticides with a view to prevent risk to human beings or animals and for matters connected therewith.

It is noticed that, many manufacturers, dealers and sellers are engaged in manufacture, sale, import, transport and distribution of misbranded insecticides. Farmers purchase such insecticides which do not give results for controlling pests and diseases rather than resulting into wastage of money and hard work of the farmers. The same is also resulting into not only increase of cost of crop production but also into loss of economy including endanger to the crop health, human health and environment. Therefore the Govt. of Haryana considers it expedient to prevent sale of misbranded Insecticides and for that purpose substitute the sub clause (i) and (ii) of sub section 1 of section 29 of the Insecticides Act, 1968, in its application to the State of Haryana.

The bill seeks to achieve the above objectives.

SHYAM SINGH RANA,
Agriculture Minister, Haryana.

Chandigarh:
The 12th March, 2025

DR. SATISH KUMAR,
Secretary.

N.B.— The above Bill was published in the Haryana Government Gazette (Extraordinary), dated the 12th March, 2025, under proviso to rule 128 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.

ANNEXURE**Extract from the Insecticides Act, 1968****Section 29 (1)**

(i) for the first offence, with imprisonment for a term which may extend to two years, or with fine which shall not be less than ten thousand rupees but which may extend to fifty thousand rupees, or with both;

(ii) for the second and a subsequent offence, with imprisonment for a term which may extend to three years, or with fine which shall not be less than fifteen thousand rupees but which may extend to seventy-five thousand rupees, or with both.

